## GIFT-TAX RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (4) of section 46 of the Gift-tax Act, 1958, a copy of the Gift-tax Rules, 1958, published in Notification No. GSR 430, dated the 31st May, 1958.

[Placed in Library, See No. LT-779/58.1

## AMENDMENT TO EXPENDITURE-TAX RULES

Shri B. R. Bhagat: I beg to lay on the Table, under sub-section (3) of section 41 of the Expenditure-tax Act, 1957, a copy of Notification No. G.S.R. 414, dated the 20th May, 1958, making certain amendments to the Expenditure-tax Rules, 1958.

[Placed in Library, See No. LT-780/58.1

## AMENDMENTS TO MEDICINAL Toilet Preparations (Excise Duties) Rules

Shri B. R. Bhagat: I beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of each of the following Notifications, making cerfurther amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956:-

- (1) GS.R. No. 294, dated the 3rd May, 1958.
- (2) G.S.R. No. 383, dated the 17th May, 1958.
- (3) G.S.R. No. 522, dated the 28th June, 1958.
- (4) G.S.R. No. 552, dated the 5th July, 1958.

[Placed in Library, See No. LT-781/58.]

## REPORT OF THE REHABILITATION FINANCE ADMINISTRATION

Shri B. R. Bhagat: I beg to lay on the Table, under sub-section (2) of

Section 18 of the Rehabilitation Finance Administration Act. 1948, a copy of the Report of the Rehabilitation Finance Administration for the halfyear ended the 31st December, 1957.

[Placed in Library, See No. LT-782/58.1

PROGRESS OF ACTION TAKEN UNDER Section (IA) of Indian Income-Tax Act

Shri B, R. Bhagat: I beg to lay onthe Table a copy of the statement showing progress of action in cases dealt with under Section 34(IA) of the Indian Income-tax Act, 1922 upto 31st May, 1958.

[Placed in Library, See No. LT-783/58.1

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

Shri B. R. Bhagat: Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications:---

- (1) G.S.R. No. 303, dated the-30th April, 1958, making certain amendments to the. Customs and Excise Duties. Drawback (Linoleum) Rules... 1958.
- (2) G.S.R. No. 311 dated the-6th May, 1958 containing the-Customs and Central Excise-Duties Drawback (Coffee) Rules, 1958.
- (3) G.S.R. No. 424, dated the 31st May, 1958, making certain amendment to the Customs and Excise Duties Drawback (Art Silk) Rules, 1957.
- (4) G.S.R. No. 425, dated the 31st May, 1958, containing the Customs and Central